

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA Nos. 447, 448 & 449 of 2015 in DFR 1540 of 2015

Dated : **11th February, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Fortune Five Hydel Projects Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. M. Srinivas R. Rao
Mr. Abid Ali Beeran P.
Mr. Arun Devdas

Counsel for the Respondent (s) : None

ORDER

The learned counsel for the Applicant/Appellant submits that there is no effective service upon opposite parties/respondents and he be given three weeks time to get them served.

Dasti service is again permitted.

Post this matter on **29th March, 2016** in the column '***Pleadings Incomplete***' category.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

hcj/ut